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(2018) 05 CHH CK 0184

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1426 Of 2018

Hotel Meghdut Power House

Bhilai And Ors

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: May 18, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Awadh Tripathi, Arun Sao

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Learned counsel appearing for the petitioners would submit that petitioners may be allowed to prefer an appeal against the impugned orders passed
- by the respondent authorities.
- 2. I have heard learned counsel for the petitioner.
- 3. The prayer is fair and reasonable.
- 4. Be that as it may, petitioners are at liberty to prefer an appeal before the Appellate Authority within ten days from today. If such an appeal is
- preferred by the petitioners, then the Appellate Authority shall consider and do well to dispose of the said appeal strictly in accordance with law
- expeditiously, preferably within a period of 45 days from the date of receipt of copy of this order after hearing the parties.
- 5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).